SHRI JAGANATH RAO: I am not accustomed to use such a language as the hon. Member is accustomed to use.

MR. SPEAKER: It is not in good taste.

SHRI A. SREEDHARAN: He is thick-skinned.

MR. SPEAKER: Please try to see that such language is not used.

SHRI JAGANATH RAO: I have replied to the question relating to the comments made by the Committee on Public Undertakings. I have mentioned the losses. I am not hiding anything from the House. Losses have been incurred in the NMDC, and losses are bound to be incurred because of various factors. Regarding management, wasteful expenditure and planning, I may say that wasteful expenditure is being curtailed; the management is now alright; and planning is perfectly all right. We are progressing.

SHRI A. SREEDHARAN: This is not the way to reply, Sir.

SHRI RANGA: There is no meaning in our putting questions if the hon. Minister is allowed to answer in this irresponsible manner, by saying that everything is all right. What is it that they have done? The Public Undertakings Committee has already made that recommendation; it was a long time ago. It is expected from the Minister that he will indicate here that such and such are the steps that we have taken in order to meet those recommendations. He does not give any answer at all.

SHRI JAGANATH RAO: One part of the uestion had asked for the steps taken in deference to the recommendations of the Committee on Public Undertakings. As I have said, we have taken note of the recommendations.

SHRI RANGA: What steps have you taken? Have you got information about that? You are expected to have that information.

SHRI JAGANATH RAO: The question does not relate to that.

SHRI RANGA: Sir, it is the prime responsibility of the Chair to see whether the answer satisfies the House or not.

SHRI A. SREEDHARAN: The Committee says that loss has been incurred as a result of faulty planning and bad management. How can the Minister say that it does not relate to that? This question relates to a public undertaking where the people of India are the shareholders and the tax-payers pay for it. So, the Minister has no business to give such a reply.

SHRI JAGANATH RAO: I have mentioned that the losses are due to various factors. Regardnig the steps taken, I give an assurance that I will collect the information about the steps taken.

SHRI RANGA: He should take the House more seriously.

SHRI JAGANATH RAO: It is a recommendation of the Committee on Public Undertakings. I do not have all the details with me.

सरकारी उपक्रमों में भर्ती

*723. श्री राम स्वरूप विद्यार्थी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी क्षेत्र के उद्योगों के घाटे को पूरा करने के लिए 5 या 7 प्रतिशत स्थानीय व्यक्तियों की भर्ती को छोड़कर सरकार का विचार कम से कम पांच वर्षों के लिए सरकारी क्षेत्र में स्थापित किये जाने वाले नये उद्योगों में भर्ती पर प्रतिबन्ध लगाने का है;

(ख) क्या सरकार का विचार वर्तमान उद्योगों के फालतू कर्मचारियों को नये उद्योगों में लगाने का है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) to (c). A statement is laid on the Table of the House.

Statement

The new public enterprises which are being set up are located in different parts of the country. The surplus staff is mostly of the unskilled and the semi-skilled categories; these are to a very great extent local people who would be reluctant to move far away from their places of residence. Also, it is not possible to deploy such people belonging to unskilled and semi-skilled categories to man posts of skilled workers in new enterprises. Thus it may not be feasible to impose any ban as such on the recruitment for new enterprises. Wherever feasible transfer of surplus employees from existing enterprise to a new one is being tried and will continue to be tried.

Government is however, conscious of the problem of surplus staff existing in certain enterprises. Attempts are being made to tackle this by various measures such as recruiting the minimal number at the time of expansion of an enterprise and absorbing a percentage of surplus in the expansion units, not filling in the posts to the extent possible in such enterprises, particularly in the case of semi-skilled and unskilled jobs, when such jobs fall vacant. Government have also issued certain guide lines on formulation of voluntary retirement schemes etc. Instructions on these aspects as also those indicated by the Administrative Reforms Commission in their report on "Public Sector Undertakings" have been conveyed to the public enterprises for implementation, in order to reduce and eliminate the problem of surplus staff in these enterprises over a period of time.

श्री राम स्वरूप विद्यार्थी : अध्यक्ष महोदय, करीब-करीब सारी पब्लिक अण्डरटेकिंग्ज में घाटा हो रहा है और उस का कारण आमतौर पर यह बताया जाता है कि ओवर स्टाफिंग है, मशीनरी ज्यादा खरीद ली गई है, कैपेसिटी जितनी है, उस के मुताबिक काम नहीं हुआ है । ऐसी-ऐसी पब्लिक अण्डरटेकिंग्ज हैं जिनमें पचास प्रतिशत से कम कैपेसिटी का उपयोग किया जाता है, दुर्गापुर में 25 प्रतिशत से कम कैपेसिटी उपयोग होती है । मैं जानना चाहता हूं कि वे कौन अधिकारी हैं, जिन्होंने इस ढंग का गलत प्लानिंग किया, जिससे कि ज्यादा लोग अंधाधुंध भर्ती किये गये ? क्या सरकार उन के खिलाफ़ एनक्वायरी कर के कोई एक्शन लेगी ?

श्री प्र० चं० सेठी : अध्यक्ष महोदय, पब्लिक अण्डरटेकिंग्ज़ के बारे में माननीय सदस्य का अनुमान ठीक नहीं है, सभी अण्डरटेकिंग्ज में घाटा हो रहा है, यह बात सही नहीं है । 82 अण्डरटेकिंग्ज में से अभी 15 अण्डर-कंस्ट्रक्शन हैं बाकी 67 में से 39 प्राफिट शो कर रही हैं, अट्ठाईस ज़रूर ऐसी हैं जिनमें घाटा है । उस घाटे को कम किये जाने और उन को दुरुस्त किये जाने की ओर पूरा ध्यान दिया जा रहा है । जहां तक घाटे का ताल्लुक है, पूरा विवरण इस समय देना सम्भव नहीं है, क्योंकि अलग-अलग अण्डरटेकिंग्ज की अलग-अलग वजूहात हैं ।

श्री राम स्वरूप विद्यार्थी : अध्यक्ष महोदय, मेरा सवाल यह था—सरकार खुद मानती है कि वहां सरप्लस स्टाफ है । मैं जानना चाहता हूं कि वे कौन अधिकारी हैं जिन्होंने उस सरप्लस स्टाफ को भर्ती किया ?

क्या आप उन के खिलाफ एन्क्वायरी कर के कोई ऐक्शन लेने जा रहे हैं ?

श्री प्र० चं० सेठी : अध्यक्ष महोदय, मैंने सवाल के उत्तर में बताया है कि अण्डर-टेकिंग्ज़ में सरप्लस-स्टाफ की एक खास वजह यह थी कि कई जगहों पर कंस्ट्रक्शन लेबर से काम कराया जाता था । डिपार्टमेन्टली कंस्ट्रक्शन लेबर को मजबूरन रखा गया । अब यह कोशिश की जा रही है कि उन को एबजौर्ब किया जाये या कहीं काम दिलाया जा सकता है, तो काम दिलाया जाये । जहां-जहां इस समय एक्सपेंशन हो रहा है, वहां-वहां उन को एबजौर्ब कराने की कोशिश की जा रही है ।

श्री राम स्वरूप विद्यार्थी : अभी मंत्री महोदय ने बताया कि कंस्ट्रक्शन के लिये लेबर रखी गई थी । मैं जानना चाहता हूं कि उन में कितने सेमी-स्किल्ड और कितने स्किल्ड वर्कर्स हैं, जो सरप्लस हैं तथा जितने सेमी-स्किल्ड या अन-स्किल्ड वर्कर्स हैं, क्या उनको ट्रेनिंग देकर स्किल्ड बना कर दूसरी पब्लिक-अण्डरटेकिंग्ज में एबजौर्ब करने की कोशिश करेंगे ?

श्री प्र० चं० सेठी : जहां तक अण्डर-टेकिंग्ज की रिपोर्ट का ताल्लुक है, उन के आंकड़ों के अनुसार इस समय पब्लिक-अण्डर-टेकिंग्ज में 15 हजार लोग सरप्लस बताये गये हैं । लेकिन यह अनुमान गलत हो सकता है—इसलिये इस सम्बन्ध में पूरी वर्क-स्टडी की जा रही है । इस इन्जीनियरिंग स्टडी के बाद यह पता लगा कर कि वास्तव में कितने सरप्लस हैं इस बात की कोशिश भी की जा रही है कि जो सेमी-स्किल्ड हैं या अन-स्किल्ड हैं, उन को ट्रेनिंग दे कर दूसरी जगह एबजौर्ब किया जाय । रांची में इस प्रकार की ट्रेनिंग का काम शुरू किया गया है ।

SHRI CHINTAMANI PANIGRAHI: Recently I had been to some places in my State and I found that public sector Corporations like the LIC and the State Bank of India and even the Tourist Development Corporation establishments in Orissa appoint a man not from Orissa but from other States far away from Orissa. Therefore I would like to know from the hon. Minister whether, in view of the rising discontent in different parts of the country, Government is going to revise its policy of recruitment in the public sector Corporations, undertakings and projects so that the local people get the first preference in the matter of employment. Emphasis should be there on the place where the public sector industries are located. Is Government going to consider this?

SHRI P. C. SETHI: This is already there under a Home Ministry circular. Local employment is being done through local employment exchanges. As far as unskilled labour is concerned, it is mostly from the local place. But certainly for skilled engineering jobs, we have to do it on an all-India basis.

SHRI CHINTAMANI PANIGRAHI: State Bank of India does its recruitment not in Orissa itself but in Calcutta and the LIC also does it in Calcutta and not in Orissa itself. How does the Minister say that recruitment is being done in Orissa itself? He must look into this.

SHRI P. C. SETHI: I was replying about the public sector undertakings Regarding the LIC and the State Bank, I would look into the matter.

SHRI E. K. NAYANAR: The hon. Minister replied just now that labourers are being taken through the local employment exchange. Last year the Home Minister replied that for employees taken from Kerala though police verification has been removed by Kerala the Central Government has introduced a new verification system for the Kerala people before taking them in Central Government undertakings. In view of the so-

called progressive steps taken by the Prime Minister, I want to know whether the Government will remove that special political restriction regarding taking Kerala people in public sector undertakings and whether while taking them through the employment exchanges the verification will be removed.

SHRI P. C. SETHI: There is no political restriction as such. Whatever employment is being done is done on an all-India basis... (*Interruption*)

SHRI E. K. NAYANAR: Last year the Minister of State in the Home Ministry, Shri Shukla, while replying to a question said that special verification had been introduced for employees from Kerala because the police verification had been taken away by the Kerala Government. The Central Government has introduced it. I want a reply to it. The Prime Minister is here.

SHRI JYOTIRMOY BASU: They have a parallel police verification system.

SHRI D. N. TIWARY: Public undertakings are almost semi-independent bodies and they have reserved to themselves the power of recruiting in any way they like. There is much corruption in appointments, favouritism in promotions, retrenchment and absorption of the retrenched staff. The Committee of Public Undertakings had pointed out certain cases in that regard but because the Public Undertakings Committee is precluded from going into cases of personnel of the undertakings, more details do not come to light. May I know whether the Ministy has got power to look into cases of favouritism and nepotism in public sector undertakings? If they look into it, they will find that some people are promoted twice in a year or two, some people are kept back for years together, some appointments are made brushing aside the superior candidates and even in regard to the retrenched staff, picking and choosing is done and they are not appointed according to merit or qualifications that they had. May I know whether Government has power to look into cases of nepotism and favouritism in all these matters or not?

SHRI P. C. SETHI: It is true that public sector undertakings are autonomous bodies. But if such specific complaints are brought to the notice of the respective Ministries, they will certainly look into them.

SHRI RANGA: He was the Chairman of the Public Undertakings Committee and later on you, Sir, were the Chairman of the Committee. So many reports have been given by the Committee. You must take action on them.

SHRI P. C. SETHI: I am quite sure that the reports of the Public Undertakings Committee are receiving serious attention from the respective Ministries to which they relate.

श्री सूरज भान : अध्यक्ष महोदय कंस्ट्रक्शन का जो स्टाफ सरप्लस है उसमें कोई एतराज़ की बात नहीं है लेकिन मैं मंत्री महोदय से यह एश्योरेन्स चाहता हूं कि कंस्ट्रक्शन के अलावा पब्लिक अन्डरटेकिंग्ज में जो दूसरा स्टाफ सरप्लस हो उसको एबजौर्ब करने के लिए क्या स्टेप्स उठा रहे हैं ?

श्री प्र० चं० सेठी : मैंने जो कहा शायद वह स्पष्ट नहीं हुआ । मैंने जो सरप्लस होने के कारण बतलाये थे उसमें एक कारण यह है कि जो लोग वहां कंस्ट्रक्शन में काम करते थे उनको लेना पड़ा । जांच करने के बाद जब पता लग जायेगा कि रेगुलर एम्पलायमेन्ट में जो लेबर हैं वह कितने सरप्लस हैं, उनको रिट्रेन्च करने का सवाल नहीं है— उनको भी एबजौर्ब किया जायेगा एक्सपैंशन में या दूसरी जगह । रिटायरमेन्ट की स्कीम भी है, उसकी तहत भी देखा जायेगा कि कितने लोगों को रखा जा सकता है और कितने लोगों को कुछ फायदा देकर के कम किया जा सकता है ।

श्री नाथूराम अहिरवार : जैसा अभी कहा गया पब्लिक अन्डरटेकिंग्ज के जो हैड हैं वे अपने मन के अफसरों को रखते हैं और जिनको चाहते हैं निकाल देते हैं । अभी तीन महीने हुए एन० बी० सी०सी० दिल्ली में कई असिस्टेंट इंजीनियर्स जिनकी दस साल की सर्विस थी उनको निकाल दिया गया और उनसे जूनियर लोगों को प्रमोशन दे दिया गया और अभी तक उनके सम्बन्ध में कोई डिसीज़न नहीं लिया गया है तो मैं जानना चाहता हूं उनके बारे में सरकार क्या कार्यवाही कर रही है ?

SHRI P. C. SETHI: With regard to the specific point raised by the hon. Member, I will require notice. If the information is given to us, we will look into it.

SHRI KARTIK ORAON: It is rather unfortunate that the Government are following certain policies on paper and quite another in practice. As per the Industrial Policy Resolution of 1956, one of the important factors in the selection or sites of the public sector undertakings is that they should provide employment to the local people and remove the regional imbalance. But in practice, it is just the other way round. The local people, particularly, the members of Scheduled Caste and Scheduled Tribe, are not able to get employment. I have got facts to establish my contention. I would like to know from the Government as to whether they are aware that the appointments to the top posts in public sector undertakings are motivated with the idea "who knows whom" and not "who knows what" resulting in favouritism, nepotism and provincialism and, if so, what action would the Government like to take to remove these obnoxious diseases. I would also like to know whether the Government would like to made certain reservations for the Scheduled Castes and Scheduled Tribes in public sector undertakings to protect their interests and whether they would like to probe into all public sector undertakings so that they can go into the details, as to the ways in which public sector undertakings are running.

SHRI P. C. SETHI: I have already explained that with regard to local employment, as far as unskilled workers are concerned, it is done thruogh local employment exchanges and preference is given to the local people. With regard to the complaint that the recruitment is not made in order, if any specific complaints are brought to the notice of the Ministries concerned, certainly, they will look into them. Then, there are appointment committees in various public sector undertakings and recruitment is done through them. If there is any complaint, certainly, we can look into it.

श्री जार्ज फरनेन्डीज : अध्यक्ष महोदय, सन् 1964 में भारत सरकार के गृह मंत्रालय की ओर से तमाम मंत्रालयों को एक सर्कुलर गया था जिसमें कहा गया था कि शैडयूल्ड कास्ट और शैडयूल्ड ट्राइब्ज के लोगों को तमाम पब्लिक सेक्टर अन्डरटेकिंग्ज में उनकी आबादी के हिसाब से नौकरियां सुरक्षित रखनी चाहिए—क्लास वन, क्लास टू, क्लास थ्री और क्लास फोर सर्विसेज़ में । लेकिन अगर इस साल की शैड्यूल्ड कास्ट एण्ड शैड्यूल्ड ट्राइब्ज़ कमीश्नर की रिपोर्ट पढ़ें तो पता चलेगा कि क्लास वन और टू में तो बिल्कुल ही रिप्रेजेंन्टेशन नहीं है, क्लास थ्री में बहुत कम है और क्लास फोर में भी उनका रिप्रजेंन्टेशन पूरा नहीं है । मैं सरकार से जानना चाहता हूं कि 22 सालों से जो चीज़ आपको करनी चाहिए थी वह तो नहीं की लेकिन 1964 से जो गृह मंत्रालय का सर्कुलर निकला है उसको अमल में लाने के लिए आप तत्काल कोई योजना अपनायेंगे कि अगले साल, दो साल, तीन साल या ज्यादा से ज्यादा 5 साल यानी किसी निश्चित अवधि में, क्लास वन, क्लास टू, क्लास थ्री और क्लास फोर में शेड्यूल्ड कास्ट और शैडयूल्ड ट्राइब्ज़ का रिप्रेजैन्टेशन

पूरा हो जाये ? इसके लिए आप कोई उचित कार्यवाही करेंगे ?

श्री प्र० चं० सेठी : अध्यक्ष महोदय, यह बात सही है कि जिस अनुपात में उन को स्थान मिलने चाहिए थे वह नहीं मिले हैं। वास्तव में इसकी ओर सरकार का ध्यान गया है और जब से होम मिनिस्ट्री का सर्कुलर निकला, बराबर पब्लिक सेक्टर अन्डरटेकिंग्ज को लिखा जाता रहा है कि इस अनुपात का पालन किया जाये। We ourselves are deeply concerned about this problem and steps are being taken....

श्री जार्ज फरनेन्डीज : मेरा बिल्कुल साफ प्रश्न था कि आप कोई भी समयबद्ध कार्यक्रम अगले दो तीन साल अथवा 5 साल में लागू करेंगे जिससे शैडयूल्ड कास्ट और शैडयल्ड ट्राइब्ज का रिप्रजैन्टेशन क्लास वन, क्लास टू, क्लास थ्री और क्लास फोर में बीस प्रतिशत होगा—यह आप यहां पर एलान क्यों नहीं करते? (**व्यवधान**).... क्या प्रयत्न हो रहे हैं वह हम जानते हैं। कोई प्रयत्न नहीं हो रहे हैं। (**व्यवधान**)..

श्री प्र० चं० सेठी : माननीय सदस्य कह सकते हैं कि कुछ कम हुआ है लेकिन मैंने यह कहा कि इस मामले में प्रयत्न किया जा रहा है। प्रतिशत का जहां तक ताल्लुक है उसको पूरा करने के लिए पब्लिक सेक्टर अन्डरटेकिंग्ज को कहा जा रहा है।... (**व्यवधान**)...इस मामले में कोई अवधि निश्चित करना तो मुश्किल होगा। हम यही कह सकते हैं कि जो अनुपात है उसको पूरा करने की तरफ जोरों से कोशिश की जा रही है।

श्री जार्ज फरनेन्डीज : यह उत्तर नहीं हो सकता है हमारे प्रश्न का। श्री कार्तिक ओरांव ने जो कहा है वह ठीक कहा है ... (**व्यवधान**).....

श्री ओंकार लाल बोहरा : अध्यक्ष महोदय, सार्वजनिक उद्योगों की जो कल्पना की गई थी वह समाजवाद की दिशा में कदम बढ़ाने के लिए की गई थी लेकिन दुर्भाग्य से उद्योगों में कुछ ऐसे लोग हैं जिनको समाजवादी विचारों में अथवा सार्वजनिक उद्योगों के सम्बन्ध में जो हमारी पूरी नीति है उसमें विश्वास नहीं है। इसलिए प्राय: जितने सार्वजनकि क्षेत्र के उद्योग हैं उनमें जरुरत से ज्यादा अधिकारी रखे गये हैं और जरूरत से ज्यादा भर्ती की गई है और उसी कारण घाटा हो रहा है। मैं मंत्री महोदय से पूछना चाहता हूं कि हिन्दुस्तान जिंक लि० जिसमें 25–30 अफिसस की जरूरत थी, 80 आफिसर्स रख गए हैं तो क्या मंत्रालय का उस पर कोई नियन्त्रण नहीं है ?

मेरा दूसरा सवाल यह है कि सार्वजनिक उद्योगों में जो अधिकाधिक अफसरों की और दूसरी भर्ती की गई है उसका पता लगाने के लिए और नियन्त्रण करने के लिये क्या आप कोई जांच कमेटी बिठायगे ?

SHRI P. C. SETHI: Recently there was a meeting of the public sector undertakings and it was addressed by the Prime Minister. She has been insisting that in the public sector undertakings the officers should also be conscious of the fact that the public sector undertakings have upon themselves the onus of fulfilling the socio-economic objectives.

As far as the question of surplus staff or officers in a particular undertaking is concerned, I have no information. If the hon. Member writes to us, certainly the concerned Ministry will look into it.

SHRI ONKAR LAL BOHRA: It is a general problem.

SHRI P. GOPALAN: The sucess or failure of a public sector undertaking is largely dependent upon the type of persons manning it. But many of the top posts in various public sector

undertakings are filled by retired ICS officials and such persons whose hostility towards the public sector is well known. In this connecion I would like to point out the adverse comments made in the 44th Report of the Committee on Public Undertakings that the various posts in the FACT, Always, are filled even without advertisements and by retired persons, which give us a strong doubt of suspected favourtism. I would like to know from the hon. Minister what actions have been taken in this regard to rectify the position.

SHRI P. C. SETHI: As far as the top management personnel are concerned, they have to be qualified persons—sometimes techniocrats, sometimes administrators and sometimes persons knowing management. At the same time it would be certainly our objective to see that they follow a definite policy of making the public sector a success from the point of view of our objectives. (*Interruptions*).

SEVERAL HON. MEMBERS *rose*—

SHRI K. LAKKAPPA: Sir, he has not answered the question. Why should we come here? . . (*Interruptions*).

MR. SPEAKER: Will you please resume your seat? I have been requesting you often. (*Interruptions*) Mr. Lakkappa, why are you disturbing the House?

SHRI K. LAKKAPPA: Why should we sit here? We can as well go out.

MR. SPEAKER: Will you please sit down or not? Please look here. This is not the proper way for any one to function in this House by merely shouting or disturbing the House. You cannot gain anything. If at all there is anything, you can better do it in a good manner rather than shouting in the House and disturbing the whole House. I do not like this. I will request you again, again and again not to disturb the House. I am not going to tolerate this.

SHRI K. LAKKAPPA: We are hon. Members, Sir. We are very good members. We are within our rights.

श्री हुकम चन्द कछवाय : मंत्री जी ने एक प्रश्न के उत्तर में बताया था कि 15,000 के करीब लोग सरप्लस हैं और उन्हें ट्रनिंग दे कर काम में लेना शुरू किया है । तो मैं पूछना चाहता हूं कि इन 15,000 लोगों को कब तक ट्रेनिंग दे देंगें और कब तक सब को काम में लेंग, और इन में जो शैड्यूल्ड कास्ट और ट्राइब के लोग हैं क्या उन्हें प्राथमिकता देंग ? दूसरा सवाल मेरा यह है कि आप ने एक प्रश्न के उत्तर में कहा था कि काफी उद्योग घाटे में चल रहे हैं..

अध्यक्ष महोदय : एक ही सवाल पूछिये । तीन, चार सवाल बना देते हैं एक ही प्रश्न में। एक ही सवाल आप का काफी बड़ा है ।

श्री हुकम चन्द कछवाय : मैं छोटा सा सवाल पूछता हूं और उसी में मुझे रोक देते हैं, जब कि औरों को आप नहीं रोकते । मैं सवाल ही नहीं पूछूंगा आप को तकलीफ होती है ।

MR. SPEAKER: The question must be a single one and self-contained, not full of many other questions.

श्री प्र० चं० सेठी : जहां तक 15,000 सरप्लस लेबर का ताल्लुक है मैंने यह कहा कि ऐंटरप्राइज़ रिपोर्ट के मुताबिक यह 15,000 का सरप्लस है । लेकिन वर्किन्ग प्लान की स्थिति यह हो रही है और हो सकता है कि उस के बाद इस के अन्दर कुछ परिवर्तन हो । जहां तक उन को काम दिलाने का ताल्लुक है, सरप्लस होते हुए भी काम दिलाने का बात नहीं है, वे काम पर लगे हुए हैं । इसलिये काम पर से उन को काम दिलाने का सवाल पैदा नहीं होता । हमारा ख्याल है कि जहां जहां ऐक्सटेंशन हो रहा है, नये नये कारखाने खुल रहे हैं वहां उन को ऐबसार्ब कर लें । लेकिन ये लोग काम से बाहर अभी भी नहीं हैं ।